

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE SIXTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 38370 OF 2025

Between:

Divakar Nakka, S/o. Hanmandlu, aged about 39 years, Occ: APP Aspirant/Advocate, R/o.H.No.1-3/1, GP Road, Marlapeta Village, Vilasagar Post, Rajanna- Sircilla District

...PETITIONER

AND

1. The State of Telangana, rep. by its Principal Secretary (Panchayath Raj) Secretariat Buildings, Hyderabad
2. The State Election Commission of Telangana, Rep., by its Chief electoral Officer, PTI Buildings, 1st Floor, DTCP Building, Opp AC Guards, Hyderabad, Telangana.
3. The Chairman Telangana State Level Police Recruitment Board, Office at Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the Nature of MANDAMUS or any other appropriate writ or directions for, inaction of official communication by the respondents No. 1 to the respondent No.3 to postpone their forth coming assistant public prosecution competitive examination, which will held on dated: 14-Dec-2025 are arbitrary and contrary to election laws, and violative of fair play of Articles 14 of the Constitution of India in view of 2nd respondent Telangana State Level Second Ordinary Gram Panchayat Elections notification No.1085/TGSEC - PR/2025, Second Phase held on 14-Dec-2025,

Consequently Direct the respondents to postpone the assistant public prosecution competitive examination in the interest of justice.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to SUSPEND the 3rd respondent examination held on dated:: 14-Dec-2025 in the interest of justice.

Counsel for the Petitioner: SRI BASKULA ATHIK (Not Present)

**Counsel for the Respondent No.1: Ms.SHAZIA PARVEEN, GP FOR
PANCHAYAT RAJ & RURAL DEV**

**Counsel for the Respondent No.2: Ms.K.BHARGAVI FOR Mr.P.SUDHEER RAO,
SC FOR STATE ELECTION COMMISSION OF TELANGANA**

Counsel for the Respondent No.3: - - - -

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.38370 of 2025

DATED: 16.12.2025

Between:

Divakar Nakka

... Petitioner

AND

The State of Telangana rep. By its Principal Secretary
(Panchayath Raj) Secretariat Buildings,
Hyderabad & 2 others

... Respondents

ORDER:

None appears for the petitioner.

Heard Ms. Shazia Parveen, learned Government Pleader
for Panchayat Raj and Rural Development Department
appearing for respondent No.1 and Ms. K.Bhargavi, learned
counsel representing Mr. P.Sudheer Rao, learned Standing
Counsel for State Election Commission of Telangana appearing
for respondent No.2.

2. The matter was referred to the Division Bench by the learned writ Court *vide* order dated 12.12.2025. However, learned counsel for the respondents submit that the elections have already been held on 14.12.2025. Therefore, the matter has been rendered infructuous.

3. Therefore, the instant Writ Petition stands disposed of as infructuous. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-M. JAWAHAR REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, (Panchayath Raj) Secretariat Buildings, Hyderabad
2. The Chief electoral Officer, State Election Commission of Telangana, PTI Buildings, 1st Floor, DTCP Building, Opp AC Guards, Hyderabad, Telangana.
3. The Chairman Telangana State Level Police Recruitment Board, Office at Hyderabad
4. One CC to SRI BASKULA ATHIK, Advocate [OPUC]
5. Two CCs to GP FOR PANCHAYAT RAJ & RURAL DEV, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CD Copies

PMK
BS



HIGH COURT

DATED:16/12/2025

ORDER

WP.No.38370 of 2025

**DISPOSING OF THE WRIT PETITION AS
INFRACTUOUS WITHOUT COSTS**

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24-01-28